

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.MA 2 of 1999
OA 996 of 1996

Date of order : 22.6.04

Present : Hon'ble Mr.N.Prusty, Judicial Member
Hon'ble Mr.Sarweshwar Jha, Administrative Member

ATUL KUMAR

VS

UNION OF INDIA & ORS.

For the applicant : None

For the respondents: Mr.K.Chakraborty, counsel

O R D E R

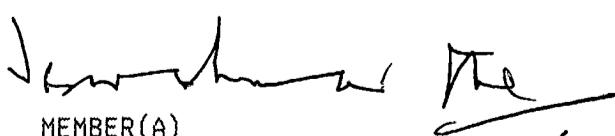
Nobody appears on behalf of the applicant even on second call during the course of the day. As it appears till date nobody has appeared on behalf of the applicant after the sad demise of Mr.S.K.Ghosh, 1d. counsel who was earlier appearing on behalf of the applicant. By order dated 8.3.04, since nobody appeared on behalf of the applicant on that date, it was made clear that if nobody appears on behalf of the applicant on the next date the matter shall be decided on the basis of the materials available on record. Inspite of the above direction, nobody has yet been engaged by the applicant to conduct his case, nor the applicant himself is present in the Court today when the matter was called for hearing.

2. Mr.K.Chakraborty, 1d. counsel is present on behalf of the respondents.

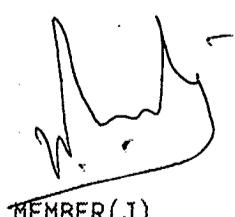
3. From the above it appears the applicant is no more interested to proceed with the case.

4. The OA is accordingly dismissed for default. No order as to costs.

5. Since the OA is dismissed, the MA also stands dismissed.


MEMBER(A)

in


MEMBER(J)